

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/2046(KB)2019  
IA(I.B.C)/1155(KB)2023, IA(I.B.C)/987(KB)2023,  
IA(I.B.C)/356(KB)2023, IA(I.B.C)/764(KB)2023,  
IA(I.B.C)/1137(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30<sup>TH</sup> AUGUST, 2023, 02:00 P.M**

IN THE MATTER OF	ORBIT TOWERS PRIVATE LIMITED VS SAMPURNA SUPPLIERS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Shaunak Mitra, Adv. ] For the Erstwhile Directors

Mr. Kaushik Banerjee, Adv. ] For the Applicant in IA(I.B.C)/356(KB)2023

Mr. Kuldip Mullick, Adv. ] For the Resolution Professional

Mr. Sourojit Dasgupta, Adv. ]

Mr. Aniket Chaudhury, Adv. ]

Mr. Sudipta Ghosh, Adv. ] RP-in-Person

Mr. Sudipto Ghosh, Adv. ]

**ORDER**

1. Ld. Counsel for the parties present.

**2. IA(I.B.C)/1137(KB)2022:**

- a. Ld. Counsel Mr. Kuldip Mullick submits that some documents which are the invoices of purchase and sale of raw jute for the period April 2017 to March 2020 have not been handed over. Ld. Counsel for the Respondent submits that all the documents which are available have already been handed over. The pending documents whenever available, shall be shared with the Applicant.
- b. With the above directions, this application is allowed and disposed of accordingly.

**3. IA(I.B.C)/356(KB)2023:**

- a. In view of the order passed in IA 1137 of 2022, this application has also become infructuous and therefore, this application is dismissed as infructuous.

**4. IA(I.B.C)/987(KB)2023:**

- a. Registry is directed to issue notice to the Respondents by way of speed post and by email and place tracking information on record.
- b. Reply Affidavit if any be filed within a period of two weeks upon receipt of the notice.
- c. List the matter on **09.10.2023**.

**Balraj Joshi**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**